

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
BENGALURU BENCH, BENGALURU**  
*[Through Physical hearing/VC Mode (Hybrid)]*

**ITEM No.14**  
**C.P. (IB)No.193/BB/2022**

**IN THE MATTER OF:**

M/s. Clearwater Capital Partners Singapore  
Fund IV Pvt. Ltd. ... Petitioner  
Vs.  
M/s. Royaume Estates Pvt. Ltd. ... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on: 24.04.2024**

**CORAM:**

**SH. K. BISWAL**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. MANOJ KUMAR DUBEY**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner : Ms. Bhavya Mohan with Shri Rahul.M

**ORDER**

1. Heard the Ld. Counsel appearing for the Petitioner.
2. This Adjudicating Authority, vide Order dated 26.02.2024, has reserved the present Petition for Orders. However, during the course of the hearing, Ld. Counsel appearing for the Petitioner has submitted that the matter has been settled between the Parties, and that they have also filed a Memo for Withdrawal vide Diary No.2428 dated 22.04.2024, and therefore seeks to permit the Petitioner to withdraw the Company Petition.
3. In the circumstances, taking into record the aforesaid Memo for Withdrawal, the instant Petition bearing **C.P.(IB) No.193/BB/2022 is hereby dismissed as withdrawn.**

**-Sd-**  
**MANOJ KUMAR DUBEY**  
**MEMBER (TECHNICAL)**

**-Sd-**  
**K. BISWAL**  
**MEMBER (JUDICIAL)**